

(13)

THE CENTRAL ADMINISTRATIVE TRIBUNAL-BOMBAY BENCH- BOMBAY.

Review Petition No. 100/92.

(O.A. No. 299/90).

Union of India & others..... Applicants.

Versus

Mrs. Sheila Rajan..... Opp. Party..

Hon'ble Mr. Justice U.C. Srivastava - V.C.
Hon'ble Mr. M.Y. Priolkar- Member (A).

Dt-23-7-92

(By Hon'ble Mr. Justice U.C. Srivastava - V.C.)

This review application is directed against the judgment and order dated 24.92. The case was heard and disposed of after hearing the counsel for the parties and going through the record. The scope of the review application is limited. The same does not mean the hearing or going through the same arguments and on the same grounds. We have decided the case on the basis of the record and not on the basis of any alleged mis-representation. All the relevant points have been taken into consideration. No error of law much less than an error of law apparent on the face of the record has been pointed out in this review application. This review application is dismissed summarily.

W
Member (A).

L
Vice Chairman.

Dt: 23-7-92

(DPS)